

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15174/2011

(From the judgement and order dated 25/03/2011 in WA No.114/2011  
of The HIGH COURT OF ORISSA AT CUTTACK)

JOSHNA GOUDA

Petitioner(s)

VERSUS

BRUNDABAN GOUDA &amp; ANR

Respondent(s)

(With appln(s) for permission to file additional documents and prayer  
for interim relief and office report)  
(For final disposal)

Date: 18/01/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s) Mr. Raj Kumar Mehta, AOR  
Mr. Davit A., Adv.  
Mr. Antaryami Upadhyay, Adv.

For Respondent(s) Mr. Debasis Misra, AOR

UPON hearing counsel the Court made the following  
O R D E R

Let this matter be listed 'for orders' on Tuesday  
week (31.01.2012).

(Chetan Kumar)  
Court Master

(Juginder Kaur)  
Assistant Registrar

Books referred in the Court

1. The Representation of Peoples Act, 1951
2. Orissa Gram Panchayat Act, 1964
3. 1982 (2) SCC 202
4. 1988 (Supp) SCC 604 = 1988 (Supp) 2 SCR 1